

NEXT DATE OF HEARING: 17.02.2026

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH AT NEW DELHI

ORIGINAL APPLICATION NO. 576 OF 2025

IN THE MATTER OF:

GAYATRIPAL & ORS

... PETITIONER

VERSUS

STATE OF UTTAR PRADESH & ORS

...RESPONDENTS

INDEX

S NO.	PARTICULARS	PAGE NOS
1.	Response on behalf of Respondent no. 5 & 6 with their supporting affidavit.	1-15
2.	ANNEXURE NO. R-1 A true copy of Order dated 13.01.2026	16-18
3.	ANNEXURE NO. R-2 A true copy of order dated 24.11.2025	19-25
4.	ANNEXURE NO. R-3 A true typed copy of the registered sale deed dated 31.01.2024	26-30
5.	ANNEXURE NO. R-4 A true typed copy of application dated 10.02.2024.	31-32
6.	ANNEXURE NO. R-5(COLLY) A true typed copy survey report along with original document dated 16.02.2024.	33-36
7.	ANNEXURE NO. R-6	37

	A true typed copy of license dated 08.03.2024.	
8.	ANNEXURE NO. R-7(COLLY) Recent photographs of the storage area/land.	38-42
9.	ANNEXURE NO. R-8(COLLY) A photograph of CCTV camera installed on the land.	43-44
10.	ANNEXURE NO. R-9(COLLY) The latest storage details dated 05.02.2026 of the storage limit of respondent no. 06 along with original document.	45-47

FILED BY:




SHARAD CHAUHAN, ASHISH PANDEY
 ADVOCATES FOR RESPONDENTS NO. 5 & 6
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DATED: 13.02.2026

NEW DELHI

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI
ORIGINAL APPLICATION NO. 576 OF 2025

IN THE MATTER OF:

GAYATRIPAL & ORS

... PETITIONER

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STATE OF UTTAR PRADESH & ORS

...RESPONDENTS

**RESPONSE ON BEHALF OF RESPONDENT NO.5 i.e. SHRI
VAIBHAV DWIVEDI AND RESPONDENT NO.6 i.e. SHRI
MAYANK DWIVEDI,**

MOST RESPECTFULLY SHOWETH:

1. It is most respectfully submitted that the present Original Application No. 576 of 2025 is pending for adjudication before this Hon'ble Tribunal and this Hon'ble Tribunal, vide its Order dated 13.01.2026, further directed the Respondents to file their responses within one month. A true copy of Order dated 13.01.2026, passed by this Hon'ble Tribunal is annexed and marked as **ANNEXURE NO. R-01**.
2. It is further submitted that the answering Respondents denies all claims, contention, submission, allegation, and/or averment made by the Petitioner in the Original application. Which is contrary to or inconsistent with the present reply or the records of the case.

3. It is submitted that the answering Respondents are a law-abiding citizen of India having full faith and regard for the law of land.
4. It is further submitted that the present original application is primarily deals with the alleged destruction of the public link road due to storage and removal of gravel by overloaded vehicles at 0 to 01 km of Khansenpur to Sevrarnau rural link road on Fatehpur Aungasi highway, damage to local agricultural crops due to heavy dust and flying of gravel pieces, nearby cultivable land becoming barren and damage to cattle and villagers, and therefore vide order dated 24.11.2025 this hon'ble tribunal has taken a suo moto cognizance of the letter petition of one. Shri. gayatripal and impleaded respondent no. 05 and 06 as contesting respondent. A true copy of order dated 24.11.2025 passed by this hon'ble tribunal in O.A No. 576 of 2025 is annexed and marked as **ANNEXURE R-02**.

**REPLY ON BEHALF OF ANSWERING RESPONDENT NO.5
i.e. SHRI VAIBHAV DWIVEDI S/O SHRI. SANTOSH KUMAR
DWIVEDI.**

1. It is most respectfully submitted that the land bearing Gata No. 456, admeasuring area 0.5444 Hectare, situated at Bahadurpur, Tehsil- Gazipur, District- Fatehpur, jointly owned by the Respondents No. 5 & 6

from one shri. Ashok Kumar Shivhare via registered sale deed dated 31.01.2024. A true copy of the registered sale deed dated 31.01.2024 is annexed and marked as **ANNEXURE NO. R-03 (COLLY)**.

2. It is further submitted that the role of the respondent no. 05 is very limited in the present lis as he is only the co-owner in the title of the land but and do not have anything to say in the lease license in respect of the storage of Morem.

**REPLY ON BEHALF OF ANSWERING RESPONDENT NO.6
i.e. SHRI MAYANK DWIVEDI S/o SHRI. SANTOSH KUMAR
DWIVEDI .**

1. ISSUE WITH RESPECT TO THE STORAGE LICENSE: -

- (i) It is submitted that Rule 5 of “The Uttar Pradesh Minerals (Prevention of Illegal Mining, Transportation and Storage) Rules, 2018”, dealt with the application for the grant of storage license shall be made before the District Officer under rule 5.

“Rule: 5 Application for grant of Storage Licence. –

(1) Any person who intends to procure, possess, store, sell, trade in, consume or otherwise deal with any mineral shall make an application for a Storage licence in Form A, In case he applies for grant of Storage licence for storing and trading or storing and consuming any mineral whose source of procurement is not in the jurisdiction of the

District Officer, he shall submit affidavit mentioning the source/place of procurement of minerals. The application shall be submitted in duplicate to the District Officer under whose jurisdiction the applicant intends to store the mineral.

(2) The applicant shall deposit a non-refundable fee rupee ten thousand only through treasury challan under the Head of Account "0853-Non-Ferrous Mining and Metallurgical Industries 102-Mineral Concession Fees, Rents and Royalties".

(3) Every application made under Sub-rule

(1) shall be accompanied by; (i) the original challan for the non-refundable fee as prescribed under Sub-rule

(i) deposited under proper Head of Account and on receipt of security deposit amounting 10% of the market value of the mineral stock.

(ii) Document pertaining to the title of land which may include sale deed/rent deed/consent of the land owner on notarised affidavit,

(iii) Cadastral map, Najri Naksa detailing the boundaries of the area.

(iv) Character Certificate

(v) Solvency Certificate of not less than 10% of the royalty of the quantity of mineral applied for.

(vi) an affidavit to the effect that the applicant has not been convicted in any Court of Law in any case relating to theft

or smuggling or illegal mining or illegal transporting or illegal storage of minerals.

(vii) an attested copy of the valid clearance certificate of mining dues payable under the Act or rules made thereunder issued by the District officer”

Therefore, the Respondent No. 06, had applied for the grant of storage licence vide an Application dated 10.02.2024 in the office of district magistrate, Fatehpur, Uttar Pradesh. A true typed copy of application dated 10.02.2024 is annexed and marked as **ANNEXURE R-04**.

2. Further a detailed joint survey report dated 16.02.2024 of Lekhpal, Kanungo (tehsil Sadar, Fatehpur) and Naib Tehsildar, Ghazipur, Fatehpur, Uttar Pradesh, which clearing says that the respondent no. 06 is not having any lease registered in his name therefore there is no possibility of any storage of illegally mined material and at the same time there will not be any destruction to the surrounding area if the storage license is given and the nearest mining lease is situated at the distance of 7 kms. A true typed copy survey report dated 16.02.2024 along with original is annexed and marked as **ANNEXURE R-05 (COLLY)**
3. District magistrate, Fatehpur, Uttar Pradesh vide its consent letter dated 08.03.2024, issued license to respondent no. 06, for the storage in respondent of 36 months i.e from 08.03.2024 to 07.03.2027 over the gata no. 456, admeasuring an area of

0.5444 hectare, situated at Gram Bahadurpur, mohalla Ghazipur, Tehsil Fatehpur, district Fatehpur, Uttar Pradesh for the quantity to the tune of 50000 cubic meter. A true typed copy of license dated 08.03.2024 is annexed and marked as **ANNEXURE R-06.**

4. **ISSUE WITH RESPECT TO GENERAL CONDITIONS FOR GRANT OF STORAGE LICENCE.**

- (i) It is submitted that rule 7 of “The Uttar Pradesh Minerals (Prevention of Illegal Mining, Transportation and Storage) Rules, 2018”, provides general conditions for grant of storage license. It prescribes conditions which are follows.
- a. *The licensee shall prominently display the sale price at the storage point.*
 - b. *The licensee shall deploy CCTV camera and check gates for proper monitoring of the stock.*
 - c. *The licensee shall maintain a correct and intelligible account of minerals procured and transported daily to different destinations in the format prescribed in e-Form 'C'/Form 'C7 Form 'G' which will be corresponding to the quantity of valid transit pass by which licensee has received the mineral.*
 - d. *The licensee shall submit the monthly return in Form 'E' of the accounts maintained under clauses (ii) and (iii) respectively for every month within the*

first week of the succeeding month to the District Officer.

- e. All the reports, returns and registers shall be maintained by the licensee and kept in the place of business and be made available to the Inspecting Officer.*
- f. The licensee shall not pollute the environment by storing the minerals or while utilising them in the processing plant or beneficiation plant or the factory.*
- g. The licensee shall allow the inspecting officers of the Directorate of Mines to inspect the store, factory, processing plant, beneficiation plant to verify the stock of minerals and to take samples and extract of records.*
- h. The District Officer may impose such further condition as may be necessary in the interest of the public.*

It is further submitted that the answering Respondent has adhered to all the general conditions prescribed by rule 7 of the abovementioned Rules, for the grant of storage license.

5. ISSUE REGARDING THE STORAGE CAPACITY: -

- (i) It is further submitted that the averment/ objection raised by the Petitioner in point no .1, regarding the sand storage capacity of 50,000 cubic meters. It is

pertinent to mention that the said storage capacity prescribed in the storage license has been granted by the district administration. Therefore, the answering respondent has no comment to offer on this issue as the said issues does not fall within the domain of the answering respondent and the respondent no. 06 is having an legal storage license of capacity to the tune of 50000 cubic meter.

6. **ISSUE REGARDING THE CULTIVABLE LANDS BECOMING BARREN DUE TO STORAGE OF SPREAD OF STORED GRAVEL.**

- (i) The averment made in point no.2 of the Petition regarding the cultivable lands becoming barren and affecting agriculture production due to the spread of the stored gravel. It is submitted that the land bearing Gata no 456 was taken in use for the storage of gravel and was always stored within permissible limit. However, at present the land in question is bare land and nothing is stored on it and nearby agriculture lands are not affected by the storage of gravel. It is pertinent to mention that the same has been verified at the time of inspection conducted on 02.01.2026 by the Joint Committee constituted as per the direction passed by this Hon'ble tribunal vide its order dated 24.11.2025. Recent photographs of the storage area/ land is

annexed and marked herewith as **ANNEXURE R-07.**
(COLLY)

7. ISSUE REGARDING THE DETERIORATION OF THE ROAD: -

- (i) That the averment made in point no.3 of the Petition regarding the deterioration of the road from Khansenpur to Sevramau (approximately 0 to 1 KM) on Fatehpur, Ghazipur Augasi road, due to use of over-loaded heavy vehicles and dumper on it. It is submitted that answering Respondent never stored or took out sand beyond the capacity through overloaded vehicles on the said road. It is further submitted that the heavy vehicle and dumper have been used only for the purpose of transportation of gravel or sand. The maintenance of the road is not the duty of any individual including the respondent no. 06 as this is the duty of the concerned Govt. department to maintain the road. Therefore, the said issue does not fall within the domain of the Respondent no. 06, therefore concerned authority of the state may response on this issue.

8. ISSUE REGARDING THE INSTALLATION OF CCTV CAMERAS:

In respect of CCTV cameras it is most respectfully submitted that the respondent no. 06 has installed four CCTV cameras for monitoring the storage facility and to

check and theft of the material shall not take place, but when there is no material is stored over the lease land then the CCTV camera is removed by the respondent no. 06 as the local miscreants, generally steal the camera mounted on the pole made up of bamboo shoot. Therefore when ever the material is stored in the land then the camera is always active. A photo graph of CCTV camera installed on the land is annexed and marked as **ANNEXURE R-08(COLLY)**.

9. PROCUREMENT AND STORAGE OF THE MATERIAL:

The respondent no. 06 having a license of storage to the tune of 50000 cubic meter and generally the license holder procure material from mining site located at Lelra Khadan, Oti Khadan, Sarauli Dump and Rampur Dump, which are located in district Fatehpur, Uttar Pradesh.

10. Further the total capacity for storage of the mined material for three years available with the respondent no. 06 is 50000 cubic meter per year X 3 years therefore the total capacity will be 150000 cubic meter for three years. The latest storage details dated 05.02.2026 of the storage limit of respondent no. 06 along with original document is annexed and marked herewith as **ANNEXURE R-09(COLLY)**.

11. That it is further submitted that averment made in point no. 4 to 6 in the Petition does not fall within the domain of the answering Respondent and hence need no comments to

offer on these aspects, as the issues raised therein are subject to the consideration and determination of this Hon'ble Tribunal.

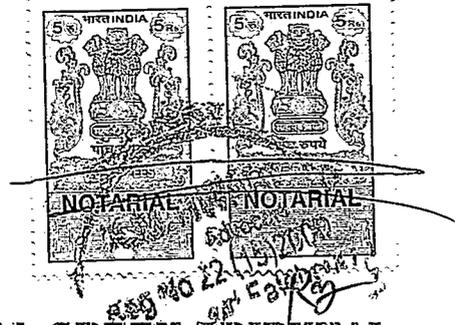
FILED BY:



SHARAD CHAUHAN, ASHISH PANDEY
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CHAMBER NO. 203, M.C SETALVAD
CHAMBERS BLOCK, SUPREME COURT OF INDIA,
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DATED: 13.02.2026

NEW DELHI



BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
 PRINCIPAL BENCH AT NEW DELHI
 ORIGINAL APPLICATION NO. 576 OF 2025

IN THE MATTER OF:

GAYATRIPAL & ORS

...PETITIONER

VS

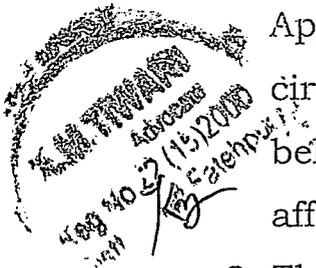
STATE OF UTTAR PRADESH ORS.

...RESPONDENTS

AFFIDAVIT

I, Vaibhav Dwivedi S/o Santosh Kumar Dwivedi, aged about 30 years, R/O Fatehpur, Uttar Pradesh, 212658, presently at Fatehpur, do hereby solemnly affirm and state as under:

1. That I am Respondent No.5 in the abovementioned Original Application, and I am fully conversant with the facts and circumstances of the case to the best of my knowledge and belief and as such competent to swear the present Counter affidavit in my personal capacity.
2. That I have read and understood the contents of the Counter affidavit and the same has read over to me and explained to me by my counsel in my vernacular and hence swearing the present Counter affidavit.
3. I state that the contents of the aforementioned Counter affidavit which has been drafted under my instructions and the contents are true and correct to the best of my knowledge and belief.



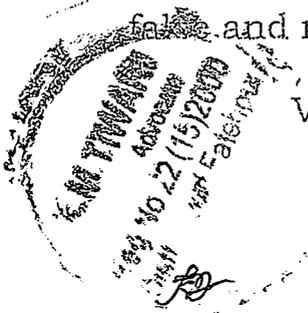
Vaibhav Dujwade

DEPONENT

VERIFICATION

I the above-named deponent, do hereby verifying that the contents of para no 1 to 3 of the present affidavits are true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed therefrom.

Verified at Fatehpur on ____ day of January 2026.



94
10-1-2026

Vaibhav Dujwade

DEPONENT

THROUGH

**SHARAD CHAUHAN, ASHISH PANDEY
ADVOCATES**

वैभव दुवेदी
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वे श्रीवैभव दुवेदी

10
10-1-2026



BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI

ORIGINAL APPLICATION NO. 576 OF 2025

IN THE MATTER OF:

GAYATRIPAL & ORS

...PETITIONER

VS

STATE OF UTTAR PRADESH ORS.

...RESPONDENTS

AFFIDAVIT

I, Mayank Kumar Dwivedi S/o Santosh Kumar Dwivedi, aged about 27 years, R/O Sarkandi, Fatehpur, Uttar Pradesh, 212658, presently at Fatehpur, do hereby solemnly affirm and state as under:

1. That I am Respondent No.6 in the abovementioned Original Application, and I am fully conversant with the facts and circumstances of the case to the best of my knowledge and belief and as such competent to swear the present Counter affidavit in my personal capacity.
2. That I have read and understood the contents of the Counter affidavit and the same has read over to me and explained to me by my counsel in my vernacular and hence swearing the present Counter affidavit.
3. I state that the contents of the aforementioned Counter affidavit which has been drafted under my instructions and

Advocate
15/12/2025
Fatehpur

the contents are true and correct to the best of my knowledge and belief.

Mahant Devery

DEPONENT

VERIFICATION

K. M. TIWARI
Advocate
REG. NO. 22 (15/2008)

I, the above-named deponent, do hereby verifying that the contents of para no 1 to 3 of the present affidavits are true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed therefrom.

Verified at Fatehpur on _____ day of January 2026.

Sharad Chauhan

Mahant Devery

DEPONENT

महंत कुमर देवी
Correct and a. dat
ave been explained and char
ces
Received the fees Rs 10

THROUGH

Sharad Chauhan
10-1-2026

SHARAD CHAUHAN, ASHISH PANDEY
ADVOCATES

ANNEXURE NO. R-1

Item No. 04

Court No. 2

**BEFORE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 576/2025

Gayatripal and Ors.

Applicants

Versus

State of U.P & Ors.

Respondents

Date of hearing: 13.01.2026

**CORAM: HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Applicants: None for the Applicant.

Respondents: Mr. Bhanwar Pal Singh Jadon and Ms. Anjali Sharma, Advocates for respondents no. 1 and 2.
Ms. Parkhi Singh, Proxy counsel for Ms. Soni Singh, Advocate for respondent no. 3.
Mr. Amit Shuka, Advocate for respondent no. 4.
Mr. Sharad Chauhan, Advocate for respondents no. 5 and 6.

ORDER

1. Report dated 10.01.2025 of the Joint Committee has been filed by Regional Officer, UPPCB, Prayagraj.
2. Learned counsels for respondents seek time for filing of their responses.
3. Responses by the respondents may be filed within one month.

4. In the course of hearing, none has appeared for the applicants before this Tribunal. In view of the observations made by Hon'ble Supreme Court in ***Municipal Corporation of Greater Mumbai vs. Ankita Sinha, (2022) 13 SCC 401*** the applicants have to be informed to join the proceedings before this Tribunal and also to place the material available with them before this Tribunal.

5. In the present case, this Tribunal has taken cognizance on the basis of the letter petition sent by the applicants, who are not represented by any Advocate. In view of the nature of substantial environmental questions involved, we consider it appropriate that the applicants be provided legal aid for assisting them in making appropriate representation of facts and law and placing the relevant material before this Tribunal. Accordingly, we appoint Mr. Nishchay Dutt, Advocate (D/7017/2022) Mobile No.8923664448, email id: adv.nishchaydutt@gmail.com as legal aid counsel to assist and represent the applicants. His honorarium is fixed as Rs. 50,000/- besides miscellaneous expenses which shall be payable to him by UPPCB out of environmental compensation amount lying deposited with it. Half of the amount of honorarium may be paid to him within one month and remaining of the amount may be paid to him on disposal of the case.

6. The Registry is directed to supply a copy of the paper book to Mr. Nishchay Dutt, Advocate within 15 days.

7. List on 17.02.2026 for further orders/proceedings.

8. The Registry is directed to inform the applicants about the next date of hearing fixed and to ask them to join the proceedings physically or through V.C.

9. A copy of this order may be sent to Mr. Nishchay Dutt, Advocate and, Member Secretary, UPPCB for requisite compliance and Member Secretary, Uttar Pradesh State Legal Services Authority, Lucknow for information.

Arun Kumar Tyagi, JM

Dr. Afroz Ahmad, EM

January 13th, 2026
Original Application No. 576/2025
AB



TRUE COPY

ANNEXURE NO. R-2

Item No.02

Court No. 2

**BEFORE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 576/2025

Gayatripal and Ors.

Applicants

Versus

State of U.P & Ors.

Respondents

Date of hearing: 24.11.2025

**CORAM: HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Applicants: None for the Applicants.

ORDER

1. The Applicants- Gayatripal and others have sent the present letter petition to this Tribunal, which has been treated and registered as O.A. No. 576/2025 for exercise of suo moto jurisdiction in view of law laid down by Supreme Court in ***Municipal Corporation of Greater Mumbai vs. Ankita Sinha, (2022) 13 SCC 401.***

2. The relevant part of the letter petition enumerating grievances of the applicants reads as follows:-

xxx.....xxx.....xxx

“विषय-

फतेहपुर औगासी राजमार्ग पर खनसेनपुर से सेवरामऊ ग्रामीण सम्पर्क मार्ग के 0 से 01 किमी० पर भण्डारित मोरम भण्डारण में ओवर लोडेड भारी वाहनों से मोरम भण्डारण व निकासी कराये जाने के कारण जनसम्पर्क मार्ग के ध्वस्त हो जाने, भयंकर धूल व मोरम कड़ों के उड़ने से स्थानीय कृषि फसलों को छति होने, आस पास की कृषि योग्य जमीन को बंजर होने व गोवंशी जानवरों तथा ग्रामीणों को हो रही छति के सम्बन्ध में-

महोदय,

निवेदन करना है कि प्रार्थी जनों की कृषि योग्य भूमि, गौशाला व नलकूप फतेहपुर औगासी राजमार्ग पर खनसेनपुर से सेवरामऊ ग्रामीण सम्पर्क मार्ग के किनारे स्थित है। इसी जन सम्पर्क मार्ग पर 0 से 01 किमी० पर मोरम भण्डारण का लाइसेन्स कृषि भूमि पर गाटा सं० 456 में दिनांक 08.03.2024 से दिनांक 07.05.2027 तक के लिये 50 हजार घन मीटर क्षमता का जिला प्रशासन द्वारा श्री वैभव कुमार द्विवेदी व मयंक द्विवेदी पुत्रगण संतोष कुमार द्विवेदी आदि निवासी ग्राम सरकण्डी थाना असोथर जनपद फतेहपुर के नाम दिनांक 31.01.2024 को निर्गत किया गया है, जिसमें ओवर लोडेड भारी वाहनों से मोरम का भण्डारण व निकासी क्षमता से अधिक कराया जा रहा है।

उपरोक्त के सम्बन्ध में आपत्ति करना है कि-

01- स्वीकृत लाइसेन्स में बालू भण्डारण क्षमता 50 हजार घन मीटर दर्शाई गयी है मगर यह क्षमता एक वर्ष के लिये निर्धारित है ? एक माह के लिये निर्धारित है या प्रतिदिन के लिये ? इसका स्पष्ट उल्लेख नहीं किया गया है। क्योंकि इस भण्डारण स्थल पर निर्धारित क्षमता से कई गुना अधिक बालू वर्ष भर भण्डारित रहती है और निकलती भी रहती है।

02- यह कि गाटा सं० 456 जिस पर बालू भण्डार का लाइसेन्स दिया गया है, यह कृषि योग्य भूमि है और उसके आस पास की भूमि भी कृषि योग्य है। जिसमें भण्डारित मोरम के फैलने से आस पास की जमीन बंजर होती जा रही है वरन अति बालू कणों के बिखराव के फलस्वरूप प्रार्थी जनों के आस पास की भूमि में भी कृषि उपज प्रभावित होती जा रही है। 03- यह कि स्वीकृत स्थल पर क्षमता से अधिक बालू भण्डारण व निकासी करवाये जाने हेतु भण्डारण कर्ताओं द्वारा लगातार ओवर लोडेड भारी वाहनों व डम्पर्स का प्रयोग किया जाता है जिसके परिणाम स्वरूप फतेहपुर गाजीपुर औगासी मार्ग पर खनसेनपुर से सेवरामऊ ग्रामीण जन सम्पर्क मार्ग 0 से 01 किमी० तक एकदम भष्ट हो गयी है यही नहीं सम्पर्क मार्ग के प्रारम्भ में बनायी गयी जल निकासी नाली व पुलिया भी टूट कर गिर गयी है। जिससे सिंचाई कार्य व जल निकासी बाधित है। इस सम्पर्क मार्ग के भष्ट हो जाने से लाखों रू० की शासकीय धनराशि क्षति हुयी है।

04

- सम्पर्क मार्ग के भष्ट हो जाने एवं इस पर ओवर लोडेड भारी वाहनों के आने जाने से भयंकर धूल व मोरम कड़ उड़ते हैं जिससे पास में स्थापित गौशाला के गोवंशी जानवरों पर विपरीत प्रभाव पड़ता है और वह बीमार होते हैं। खेतों में आस पास काम करने वाले कृषकों में भी खासी व दमा जैसी बीमारियों फैल रहीं है साथ ही स्थानीय कृषकी उपज में कमी आने के साथ साथ पर्यावरण भी प्रदूषित हो रहा है।

05-

यह कि उपरोक्त समस्याओं की शिकायत हम शिकायतकर्ता लगातार जिलाधिकारी महोदय फतेहपुर, अधिशाषी अभियन्ता लोक निर्माण विभाग, पुलिस प्रशासन व माननीय मुख्यमंत्री पोर्टल पर लगातार कर रहे हैं मगर स्थानीय पुलिस थाना गाजीपु, लोक निर्माण विभाग निर्माण खण्ड व खनिज विभाग में कार्यरत खान निरीक्षक श्री राज भर द्वारा लगातार मोरम भण्डारण कर्ताओं से मिलकर झूठी व भ्रामक आख्यायें लगाकर उच्च अधिकारियों को गुमराह कर शिकायतें निस्तारित करा दी जाती हैं, जिससे स्थिति बद से बत्तर होती जा रही है और स्थानीय ग्रामीणों में ग्रामीण सम्पर्क मार्ग के ध्वस्त हो जाने से रोष व्याप्त हो रहा है।

06-

यह कि लागार सम्पर्क मार्ग की मरम्मत कराये जाने व भण्डारित मोरम को निर्धारित क्षमता से अनुरूप बनाये रखने के अनुरोधों को भी स्थानीय अधिकारी लगातार नकार रहे हैं जिससे स्थानीय कृषि, कृषकों व ग्रामीणों पर भारी विपरीत प्रभाव पड़ रहा है। इस सम्बन्ध में अधिशाषी अभियन्ता लोक निर्माण विभाग द्वारा बिना भारी वाहनों को बन्द कराये सम्पर्क मार्ग की मरम्मत कराये जाने में असमर्थता भी व्यक्त की गयी है।

07- यह कि लगातार शिकायतों के बाद दिनांक 16.06.2025 को मध्याह्न लगभग 12 से 01 के बीच में मोबाइल नं० 7727021616 व 6394418100 से सूचना प्रदान की जाती है कि शिकायतों

की जांच के लिये लखनऊ से एक दल आ रहा है। सूचना प्राप्त होते ही जैसे ही हम शिकायतकर्ता अपने स्थानीय नलकूप व गौशाला पहुंचते हैं, जो कि भण्डारण स्थल से 200 मी० पूर्व में ही सड़क पर स्थित है तो पता चलता है कि जांच टीम के साथ भण्डारणकर्ता व उनके साथ दर्जनों असलहाधारी अराजक तत्व पहले से ही उपस्थित हैं जो कि निःसंदेह हम स्थानीय शिकायतकर्ताओं को डराने व भयभीत करने के लिये ही थे। भण्डारण स्थल पर इन अराजक तत्वों की उपस्थित देखकर किसी अनहोनी की आशंका से हम शिकायतकर्ताओं ने जांच दल के उपरोक्त मोबाइल नम्बरों पर यह सूचित कर दिया कि आप को यदि हमारी शिकायतें सुननी है तो भण्डारण स्थल पर भण्डारित मोरम की मात्रा की जांच कर हमसे हमारी शिकायतें सुन सकते हैं। जांच टीम व उनके साथ मौजूद भण्डारणकर्ता व असलहाधारी व्यक्तियों के समक्ष लोगों ने अपनी शिकायतें जांच दल में गये अधिकारियों को बिन्दुवार बतायीं। शिकायतें बताने पर हमारे गौशाला में स्थिति गौवों की फोटोवें भी दी गयी और ध्वस्त मार्ग का मुआयना भी एक अधिकारी, जिसका नाम व पदनाम ज्ञात नहीं है ने भण्डारण कर्ता के साथ किया और मौके पर ही भण्डारण कर्ता को ध्वस्त मार्ग की मरम्मत कराये जाने हेतु निर्देशित करते हुये हम शिकायतकर्ताओं से दिनांक 17.06. 2025 को जिलाधिकारी फतेहपुर कार्यालय में मिलने को कहा। लेकिन दिनांक 17.06.2025 को जब हम शिकायतकर्ता जिलाधिकारी फतेहपुर कार्यालय पहुंचे तो वहां न तो जांच दल का कोई अधिकारी उपस्थित था और न भण्डारण कर्ता। खान निरीक्षक श्री राजभर द्वारा जांच टीम को गुमराह कर दिये जाने के कारण न तो जांच दल ने सभी तथ्यों की जांच की और न ही शिकायतकर्ताओं के बयान आदि ही लिये। जिससे हम शिकायतकर्ताओं को जांच दल से सही जांच आख्या दिये जाने की उम्मीद खत्म हो गयी। यहां यह स्पष्ट कर देना उचित होगा कि भण्डारण कर्ताओं के पिता स्वयं मोरम खदान के संचालक हैं और उनके साथ स्थानीय अराजक तत्व हमेशा रहते हैं जिसे क्षेत्रीय जनता भयभीत रहती हैं

अस्त आपसे अनुरोध है कि उपरोक्त शिकायतों में वर्णित तथ्यों की जांच हम हम शिकायतकर्ताओं को जांच की पूर्ण सूचना देकर स्थानीय जिला प्रशासन के अधिकारियों, सक्षम पुलिस व तकनीकी अधिकारियों की उपस्थिति में भण्डारण स्थल पर जमा बालू की मात्रा व शिकायती बिन्दुओं की जांच निष्पक्ष रूप से कराने की कृपा करें। वर्षा काल में भण्डारित मोरम की निकाषी पुनः ओवर लोडेड भारी वाहनोंसे करायी जायेगी जिसको देखते हुये तत्काल क्षतिग्रस्त सम्पर्क मार्ग का निर्माण लोक निर्माण विभाग निर्माण खण्ड-02 फतेहपुर से करवाने का कष्ट करें ताकि क्षेत्रीय जनता को बीमारी व दुर्घटनाओं आदि से बचाया जाना सम्भव हो सके।”

3. English translation of the above quoted relevant part of the letter petition made by the Registry of this Tribunal reads as under:-

“Subject-Regarding the destruction of the public link road due to storage and removal of gravel by overloaded vehicles at 0 to 01 km of Khansenpur to Sevrarnau rural link road on Fatehpur Aungasi highway, damage to local agricultural crops due to heavy dust and flying of gravel pieces, nearby cultivable land becoming barren and damage to cattle and villagers.

Sir,

It is requested that the applicants' cultivable land, cowshed and tube well are located on the Fatehpur Augasi highway, on the side of the rural link road from Khansenpur to Sevrarnau. On this same link road, at 0 to 01 km, a license for storing gravel on agricultural land in Khasra No. 456, for a capacity of 50 thousand cubic meters, from 08.03.2024 to 07.05.2027, has been issued by the district administration on 31.01.2024 in the name of Shri Vaibhav Kumar Dwivedi and Mayank

Dwivedi, sons of Santosh Kumar Dwivedi, etc., residents of village Sarkandi, police station Asothar, district Fatehpur. In this, gravel is being stored and taken out in excess of the capacity by overloaded heavy vehicles.

In relation to the above, it is to be objected that-

1. The approved license lists a sand storage capacity of 50,000 cubic meters, but whether this capacity is for one year, one month, or daily is not clearly stated. This is because many times more sand than the designated capacity is stored and extracted at this storage site throughout the year.

2. That Gata No. 456, on which the sand storage license has been granted, is cultivable land, and the surrounding land is also cultivable. The spread of the stored gravel is not only causing the surrounding land to become barren, but also affecting agricultural production in the surrounding land due to the excessive sand particles being scattered.

03. That for storing and taking out sand beyond the capacity at the approved site, the storekeepers continuously use over-loaded heavy vehicles and dumpers, as a result of which the rural public contact road from Khansenpur to Sevrantau on Fatehpur Ghazipur Augasi road has become completely corrupt from 0 to 01 km. Not only this, the drain and culvert constructed at the beginning of the link road have also broken and fallen. Due to which irrigation work and water drainage are obstructed. Due to the damage of this link road, government money worth lakhs of rupees has been lost.

4. The deterioration of the connecting road and the movement of overloaded vehicles on it creates significant dust and debris, which adversely affects the cattle in the nearby cowshed, causing them to become ill. Diseases like cough and asthma are also spreading among farmers working nearby. Along with the decline in local agricultural yields, the environment is also becoming polluted.

05 That we the complainants are continuously complaining about the above problems to the District Magistrate Fatehpur, Executive Engineer Public Works Department, Police Administration and on the Honorable Chief Minister's Portal, but the local Police Station Ghazipur, Public Works Department Construction Division and Mines Inspector Mr. Raj Bhar working in the Mineral Department, by colluding with the gravel stockists, get the complaints resolved by misleading the higher officials by submitting false and misleading reports, due to which the situation is getting worse and anger is spreading among the local villagers due to the destruction of the rural link road.

6. Local officials are consistently rejecting requests to repair the Lagar link road and maintain the stored gravel within the prescribed capacity, which is having a significant adverse impact on local agriculture, farmers, and villagers. The Executive Engineer of the Public Works Department has expressed his inability to repair the link road without restricting heavy vehicles.

07- That after continuous complaints, on 16.06.2025, between 12 to 01 in the afternoon, mobile no. 7727021616 and 6394418100 informed us that a team was arriving from Lucknow to investigate the complaints. Upon receiving the information, we, the complainants, arrived at our local tube well and cowshed, located on the road just

200 meters east of the storage site. We discovered that the warehouse owner and dozens of armed miscreants were already present with the investigation team, undoubtedly to intimidate and terrorize us, the local complainants. Fearing the presence of these unruly elements at the storage site, we, the complainants, informed the investigation team on the above-mentioned mobile numbers, stating that if they wanted to hear our complaints, they could inspect the quantity of gravel stored at the storage site and then hear our complaints from us. In front of the investigation team, the warehouse owner and the armed individuals accompanying them, the people detailed their complaints point by point to the investigating team officials. Upon reporting our complaints, we were provided with photographs of the cows in our cowshed. An officer, whose name and designation are unknown, inspected the damaged path along with the warehouse owner. He instructed the warehouse owner on the spot to repair the damaged path and asked us, the complainants, to meet him at the District Magistrate's office in Fatehpur on June 17, 2025. However, when we, the complainants, arrived at the District Magistrate's office in Fatehpur on June 17, 2025, neither an officer from the investigation team nor the warehouse owner were present. Due to the investigation team being misled by the Mines Inspector, Mr. Rajbhar, the investigation team neither investigated all the facts nor took statements from the complainants. Consequently, we, the complainants, lost hope of receiving a correct investigation report from the investigation team. It is pertinent to clarify here that the warehouse owner's father is the operator of a gravel mine and is constantly accompanied by local anti-social elements, which keeps the local population in fear. Therefore, you are requested to kindly investigate the facts mentioned in the above complaints and get the quantity of sand stored at the storage site and the points of complaint investigated impartially in the presence of local district administration officials, competent police and technical officers by giving complete information about the investigation to us the complainants. During the rainy season, the stored gravel will again be extracted by overloaded heavy vehicles looking in to which please immediately get the damaged link road constructed by the Public Works Department Construction Division-02 Fatehpur so that it becomes possible to save the local people from diseases and accidents etc.”

4. *Prima facie* the averments made in the application raise substantial questions relating to environment arising out of the implementation of the enactments specified in Schedule-I to the National Green Tribunal Act, 2010.
5. In view of the averments in the application, we consider it appropriate to have response of (1) State of Uttar Pradesh through Principal

Secretary, Environment, Forest and Climate Change, Government of U.P.

(2) District Magistrate, Fatehpur (3) Central Pollution Control Board through Member Secretary (4) Uttar Pradesh Pollution Control Board (UPPCB) through Member Secretary (5) Shri Vaibhav Kumar Dwivedi son of Santosh Kumar Dwivedi resident of village Sarkandi, police station Asothar, District Fatehpur and (6) Mayank Dwivedi son of Santosh Kumar Dwivedi resident of village Sarkandi, police station Asothar, District Fatehpur who stand impleaded as respondents No. 1 to 6. The Registry is directed to prepare and attach memo of parties to the application and issue notices to respondents No. 1 to 6 requiring them to file their replies/responses within one month.

6. Notices are ordered to be served on respondents no. 5 and 6 through the District Magistrate, Mathura and for this purpose, notices issued to respondents no. 5 and 6 may be sent to the District Magistrate, Mathura by email for getting the service effected on respondents no. 5 and 6 and sending his report in this regard to this Tribunal within 15 days.

7. In view of the averments made in the application, we also consider it appropriate that a Joint Committee be constituted to verify the factual position and take appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of representatives of CPCB, UPPCB and District Magistrate, Fatehpur and direct the same to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and take appropriate remedial action by following due course of law and submit its report within one month. The UPPCB will be the nodal agency for coordination and compliance.

8. List on 13.01.2026 for further consideration.

9. A copy of this order be sent to the Member Secretary, CPCB, Secretary, UPPCB and District Magistrate, Fatehpur by email for requisite compliance.

Arun Kumar Tyagi, JM

Dr. Afroz Ahmad, EM

November 24th, 2025
Original Application No. 576/2025
AB



TRUE COPY

ANNEXURE NO. R-3**IN UP49571596715794W****INDIA NON-JUDICIAL****Government of Uttar Pradesh**

e-Stamp-1305/7924

Certificate No. : IN-UP40571520705790W

Certificate Issued Date : 31-Jan-2024 10:30 DAY

Account Reference : NEWIMPACC (SV)/14200504/
FATEHPUR SADAR/UP-FTP

Unique Doc. Reference : SUDIN-UP
UP14206504038549148950317

Purchased by : VAIBHAV DWIVEDI S/ O
SANTOSH KUMAR DWIVEDI
AND OTHER

Description of Document : Article 23 Conváyηηce

Property Description : BHOOMI BAHADURPUR
PARGAZIPUR TEH.DIST.
FATEHPUR GATA NO 456 IN
AREA 0.5444 WITH VIK.MO.
DET.ASPERDEED

Consideration Price (Rs.) : 7,50,000 (Sóven Enkh Filty
Thousand only)

First Party : ASHOK KUMAR SHIVHARE SON
OF RAM NARAYAN AND OTHERS

Second Party : VAIBHAV DWIVEDI SO SANTOSH
KUMAR DWIVEDI AND OTHER

Stamp Duty Paid By : VAIBHAV DWIVEDI SO SANTOSH
KUMAR DWIVEDI AND OTHER

Stamp Duty Amount (Rs.) : 81,000

(Eighty One Thousand Eight Hundred only)

1. Government status - Rs 16,34,000/-
2. Amount of consideration - Rs. 7,50,000/-
3. Stamp duty Rs. 8,800/- E. Stamp No. IN-UP-49571528795798W Issue date-31-01-2029
4. Unit of measurement in hectares
5. Sold land situated at village- Bahadurpur Pargana Ghazipur Tehsil and District Fatehpur.
6. Seller's details from. (3):

Ashok Kumar Shivhare Pul Ramnarayan resident of 173 Khushwantram Nagar city Fatehpur A00 XXXXXXXX1067 Date of Birth 06-06-1970 Chain AOA PS84778 and Lal Chandra Gupta Pul Sahadev Prasad Gupta resident of Christian Pukha Devigal city Fatehpur A0 No. XXXXXXXX:6539 Date of Birth 09-08-1974 Chain AFT PG 9759 8 Dilip Kumar Pul Ramshankar resident of Rajendra Rajendra Nagar city Kalyo colony Hariharganj city Fatehpur A0 J.xxxxxxxx4439 Date of Birth 31-07-1969 Chain AEDPK9 350A Mobile No.-9235 77.0000

7. Buyer's details :

Vaibhav Dwivedi and Mayant Kumar Dwivedi, one each
Santosh Kumar Dwivedi, one each from village
Sarkandi, Pargana Ghazipur, Tehsil, District Fatehpur

(1) A00xxxxxxxx4358 Date of Birth 01-01-1996 Chain

CUJPD S487R

(2) Eight No. xxxx xxxx8380/- Date of Birth-04-11-1999

Chain DZMPD329SN Mobile No.-7525099037

8. Property Details - G.S. 456 /1.6070

I have my own i.e. 0.5444, sold the entire amount.

9. The area of the property is - 0.5444.

10. Chauhaddi

East - Farmland

Paschim – Farmland

North - Litan Road Sebaramau.

South- Farm Land

11. The land sold is outside the municipal limits.

12. Circle rate is Rs. 1 lakh per hectare which is recorded
in B code of serial no. 441 on page 75 of the format, 1883.

13. The land sold does not belong to the village community.

14. There are no trees, wells, taps, borings etc. in the sold
land.

15. The land sold is not affected by ceiling agreement and
Waqf agreement.

16. The sellers are not from Scheduled Castes and Scheduled Tribes.
17. Sold land is being grouped for agricultural purposes
18. Kendraga does not own more than twelve and a half acres of agricultural land.
19. The distorted land is situated on the banks of Sevaramau Link Road.
20. The degraded land is outside 200 meters of the populated area.
21. The U00 of 4.56 from cow is 1570500456 000012.

It is known that we the sellers are the complete owners of the following land which we considered necessary to sell for our necessary work, hence we have made the sale of the land in full to the buyer for Rs. 7,50,000/- (Seven Rupees fifty thousand rupees), half of which is Rs. 375000/- and have conveyed the entire sale price through RTS. Price Rs. 2,50,000/- which has been deducted by UTR in BARBV24031562575 (Ashok Kumar Shivhare) and price Rs. 125000/- in ATR in BARBV24031529238 and price Rs. 125000/- has been deducted by UTR in BARBV24031529786 (Tyal Chandragupta) and Kamat Rs. 2,70000/- all RTGS 31-01-2024 received from buyer UT Asan BARBV24031559967. Dilip Gan 100 559967. Dilip Kumar.

There is nothing left now, the buyers should get their names registered in the government documents themselves, we the sellers will have no objection, if due to any defect in the ownership of us the sellers some or the entire portion goes out of the hands of the buyers, then the responsibility of such total loss will be of us the sellers and our heirs, now this sale deed has been written in a confused state of mind and without any pressure or fear that the proof should remain and become useful.

VAIBHAV DWIVEDI

MAYANAK DWIVEDI

WITNESS: RAJESH MISHRA

WITNESS: RAKESH KUMAR

S/O RAMSARUP MISHRA

S/O RAMNATH

R/O AYAAH PARGANA –

R/O BESOHANI POST

AYAAH TEHSIL – DISTRICT

BITHOOR, FATEHPUR

FATEHPUR

DATED : 31.01.2024



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ANNEXURE NO. R-4

Stock License >100 cubic meters

Application S. No- 2004/2/10/319646

Stock License >100 cubic meters

Applicant: - The amount which the applicant wishes to store

Applicant Name : MAYANK KUMAR DWIVEDI

Father's Name:

District : - FATEHPUR

Applicant Address : SARKANDI, FATEHPUR

Singh : MALE

Applicant's Mobile No : 7267059007

Applicant's email : MAYANKDWIVED1895@GMAIL.COM

OM essential details

Challan No : AKV240002445

Tehsildar's report document

Upload Date: - 22.02.2024

Land Status Agreement: - 20.02.2024

S.No.	Application No	Tehsil		
1.	2004/2/10/319650	Fatehpur	There is more land than wire, there is agreement with the residents regarding the initial	28
	MO			

- | | | | |
|---------------------|----------|---------|----|
| 2. 2024/2/10/319646 | Fatehpur | 24 days | MO |
| 3. 2024/ 2/2/319308 | Fatehpur | 26 days | MO |
| 4. 2024/1/26/315283 | Fatehpur | 16 days | MO |

-----Area Description:

Grounder's Name	Tehsil	Village
1. MAYANK DWIVEDI	FATEHPUR	Bahadurpur 157090

DATED: 10.02.2024



TRUE TYPED COPY

ANNEXURE NO. R-5 (COLLY)

Sir,

The applicant of the attached application number 2024/2/10/319646, Mayank Kumar Dwivedi, son of Shri Santosh Kumar Dwivedi, resident of Adampur Sambsi Majra Sarkandi, Police Station-Asothar, Tehsil and District Fatehpur, has applied for obtaining a permit for storing 50,000 (fifty thousand cubic meters) of Moram/sand in 0.5444 hectares in the applicant's share in Khasra No. 456/1.6070 hectares of village Bahadurpur, Pargana Ghazipur, Tehsil and District Fatehpur. Its on-site and attached documents were examined, whose stone-wise investigation report is as follows.

1- A photocopy of the registered deed in the name of Mayank Dwivedi, son of Shri Santosh Kumar Dwivedi, for the applied site/land, Khasra No. 456/0.5444 hectare, is enclosed. He is in possession and possession of the applied land, and the consent affidavit of co-sharer Vaibhav Kumar Dwivedi, son of Shri Santosh Kumar Dwivedi, resident of village Sarkandi, tehsil and district Fatehpur, is enclosed.

2. No public institution or establishment will be harmed by the sand/gravel storage at the applied site, Gata No. 456/0.5444 hectare. The applied site is located approximately 7 kilometers from the mineral field/mining lease area.

3- The applied site is north of Gata No. 456/0.5444 hectare.

4-The applied site, Gata No. 456/0.5444 ha, is for the applicant's business. The applicant's financial condition and economic status are good.

5-The applicant is not a leaseholder of any mine in Fatehpur district. Therefore, if permission is granted for gravel/sand storage, there is no possibility of illegal mining.

6-There is no other obstacle in granting permission for storing gravel/sand at the site applied for by the applicant.

7-The applicant's net worth is ₹55,31,000. The warehouse in question is adjacent to the Severamou Link Road, which is free of traffic obstructions.

Therefore, the stone wise investigation report for granting permission to the applicant Mayank Kumar Dwivedi, son of Shri Santosh Kumar Dwivedi, resident of Adampur Sambsi Majra Sarkandi, Police Station Asothar, Tehsil and District Fatehpur, for the storage of Morum/Sand is respectfully served.

Sd. illegible

Lekhpal

Sd. illegible

Kanungo

(Tehsil sadar, Fatehpur)

Sd. illegible

Naib Tehsildar

Ghazipur, Fatehpur

Dated:- 16.02.2024



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महोदय,

संलग्न आवेदन क्रमांक 2024/2/10/319646 के आवेदक मयंक कुमार द्विवेदी पुत्र श्री सन्तोष कुमार द्विवेदी नि० आदमपुर सैंबसी मजरे सरकण्डी थाना-असोथर, तहसील व जनपद फतेहपुर द्वारा ग्राम बहादुरपुर परगना गाजीपुर तहसील व जिला फतेहपुर की गाटा सं०-456/1.6070हे० में आवेदक के हिस्से में 0.5444हे० में 50,000 (पचास हजार घनमीटर) मोरम/बालू के भण्डारण हेतु अनुज्ञा पत्र प्राप्त करने हेतु आवेदन किया है। जिसकी स्थलीय एवं संलग्न पत्रों की जांच की गयी, जिसकी प्रस्तरवार जांच आख्या निम्नवत् है।

- 1-आवेदित स्थल/भूमि गाटा सं०-456/0.5444हे० में मयंक द्विवेदी पुत्र श्री सन्तोष कुमार द्विवेदी के नाम पंजीकृत बैनामा की छायाप्रति संलग्न है। आवेदित भूमि पर काबिज व दखील है एवं सहखातेदार वैभव कुमार द्विवेदी पुत्र श्री सन्तोष कुमार द्विवेदी, नि०ग्राम सरकण्डी, तह० व जिला फतेहपुर का सहमति-शपथ पत्र संलग्न है।
- 2-आवेदित स्थल गाटा सं०-456/0.5444हे० में बालू/मोरम भण्डारण करने में किसी भी सार्वजनिक संस्था या प्रतिष्ठान को किसी प्रकार की क्षति नहीं है। आवेदित क्षेत्र खनिज क्षेत्र/खनन पट्टा क्षेत्र से लगभग 7 किमी० की दूरी पर स्थित है।
- 3- आवेदित स्थल गाटा सं०-456/0.5444हे० के रास्ता उत्तर है।
- 4-आवेदित स्थल गाटा सं०-456/0.5444हे० आवेदक के व्यवसाय के लिए है। आवेदक की माली हालत व आर्थिक स्थिति अच्छी है।
- 5-आवेदक जनपद फतेहपुर में किसी भी खण्ड (खान) का पट्टा धारक नहीं है। इसलिये मोरम /बालू भण्डारण स्वीकृति दिये जाने पर अवैध खनन की सम्भावना नहीं है।
- 6-आवेदक द्वारा आवेदित स्थल पर मोरम/बालू भण्डारण अनुज्ञा प्रदान किये जाने में अन्य कोई बाधा नहीं है।
- 7-आवेदक की हैसियत 55 लाख 31 हजार रुपये है। आवेदित भण्डारण सेवरामऊ लिंक मार्ग से संलग्न है। जिसमें आवागमन में कोई बाधा नहीं है।

अतः आवेदक मयंक कुमार द्विवेदी पुत्र श्री सन्तोष कुमार द्विवेदी नि० आदमपुर सैंबसी मजरे सरकण्डी थाना-असोथर, तहसील व जनपद फतेहपुर को मोरम/बालू भण्डारण की अनुज्ञा हेतु अनुज्ञा प्रदान किये जाने हेतु प्रस्तरवार जांच आख्या सादर सेवा में प्रेषित है।

(LEKHPAL)

महोदय,

लेखपाल/रा.नि. आख्या सादर प्रेषित।

16.2.24
M.T(4)

RFO.

(CHIEF TEHSILDAR, GHAZIPOUR)

ANNEXURE NO. R-6**Office of the District Magistrate, Fatehpur****(Mines- Division)****Form-V****Permission for storage of minerals****[See Rule 6]**

Number: NOC/ST/2024/2/10/319646 DATE: 08-03-2024

Applicant and period

Name of licensee : MAYANK KUMAR DWIVEDI

Address of the licensee: SARKANDI FATEHPUR

License period : Period from 08-03-2024 to 07-03-2027

Purpose of storage :

Details of sub-minerals permitted for storage

Name	Quantity
Morum	50000.00 Cubic Meter

Location of land to be used for mineral storage permits

District	Village/town	Neighbourhood	Plot number
Fatehpur	Fatehpur		
	Bahadurpur –		
	157060	GAJIPUR	456/0,5444 HE

**TRUE TYPED COPY**

ANNEXURE NO. R-7(COLLY)



GPS Map Camera



Parsedha, Uttar Pradesh, India 

Sh 71, Parsedha, Uttar Pradesh 212621, India

Lat 25.726058° Long 80.750617°

Thursday, 05/02/2026 01:24 PM GMT +05:30



 GPS Map Camera

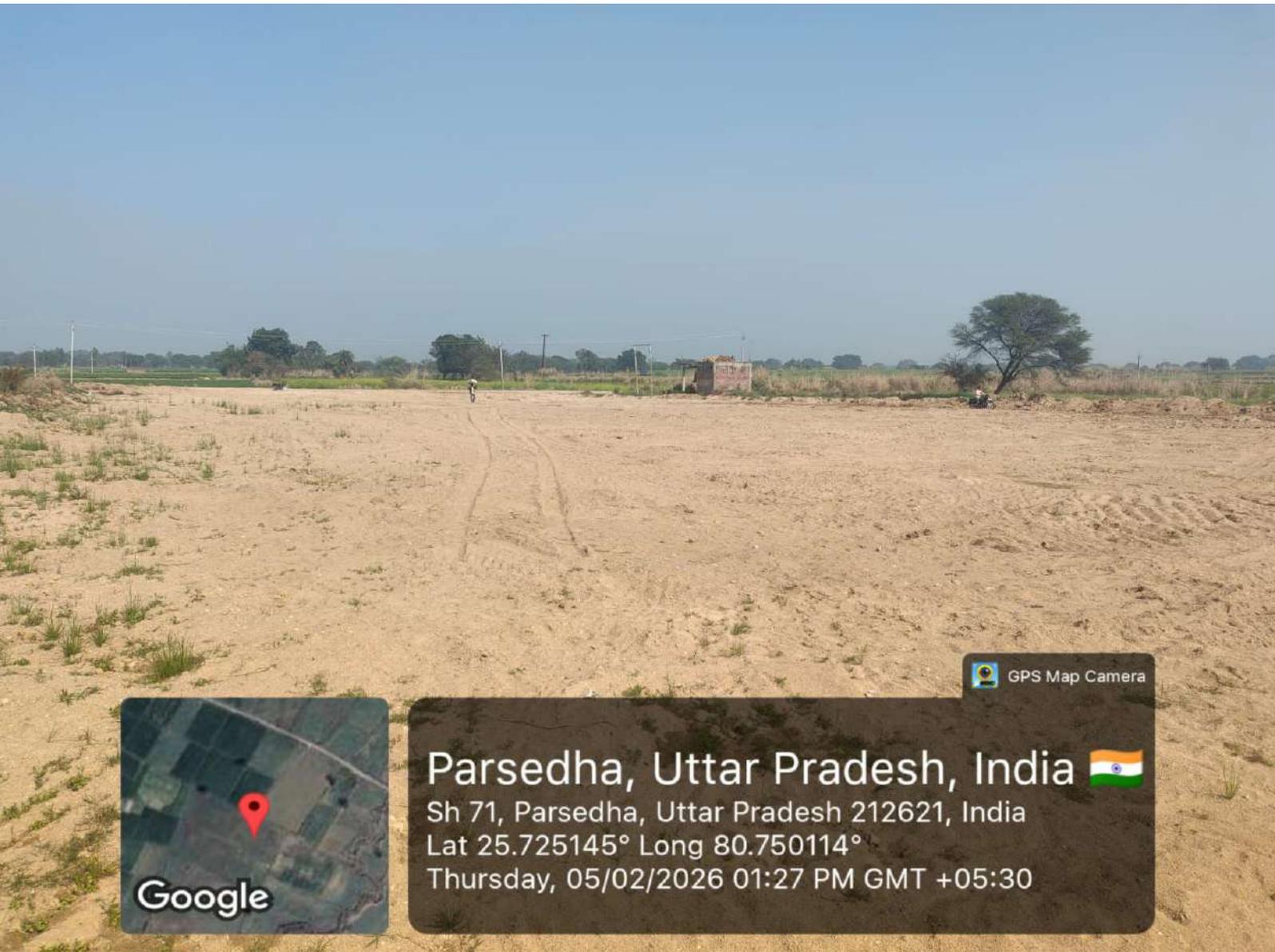


Parsedha, Uttar Pradesh,
India 

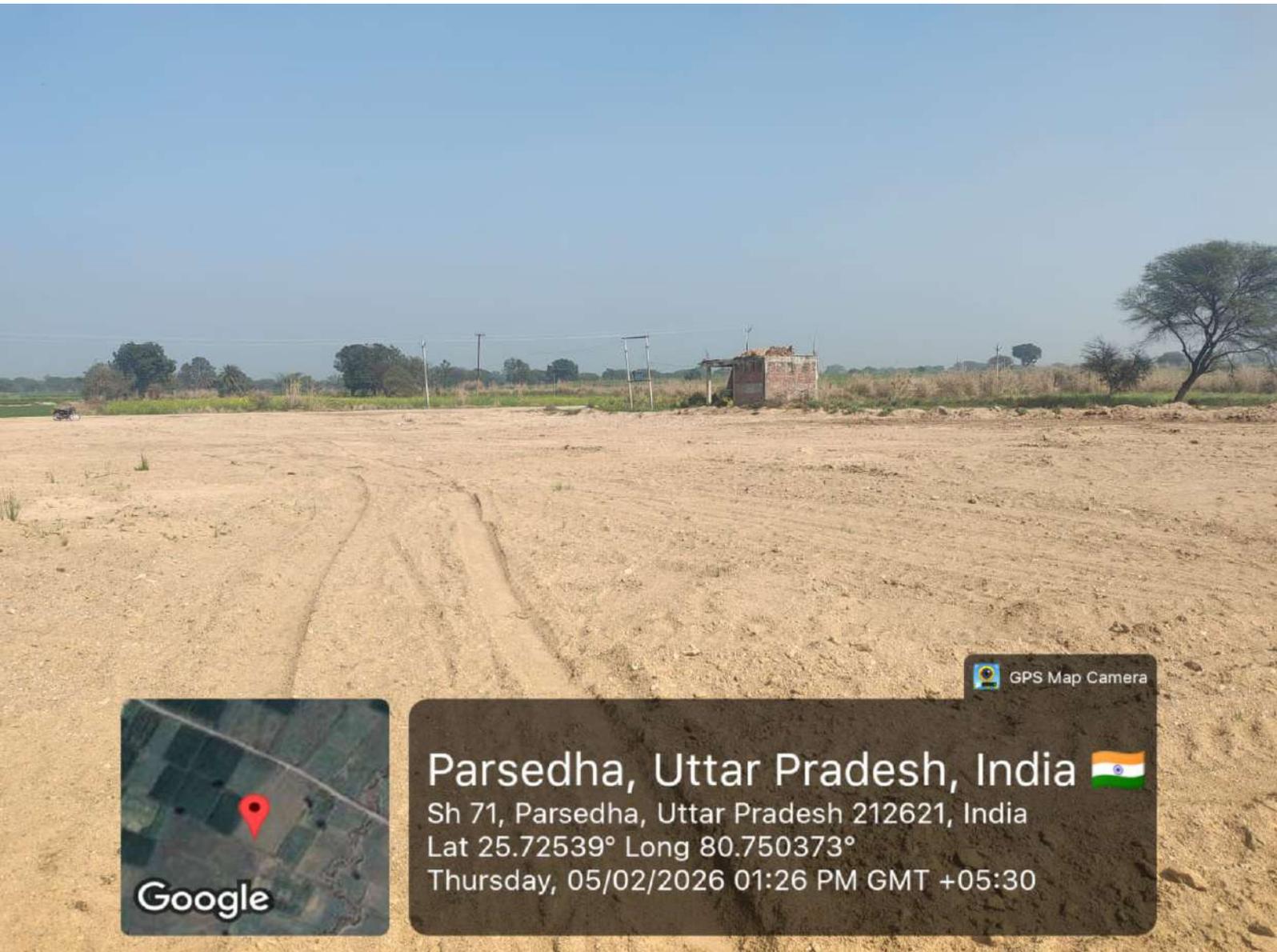
Sh 71, Parsedha, Uttar Pradesh 212621, India

Lat 25.725388° Long 80.750373°

Thursday, 05/02/2026 01:26 PM GMT +05:30







GPS Map Camera



Parsedha, Uttar Pradesh, India

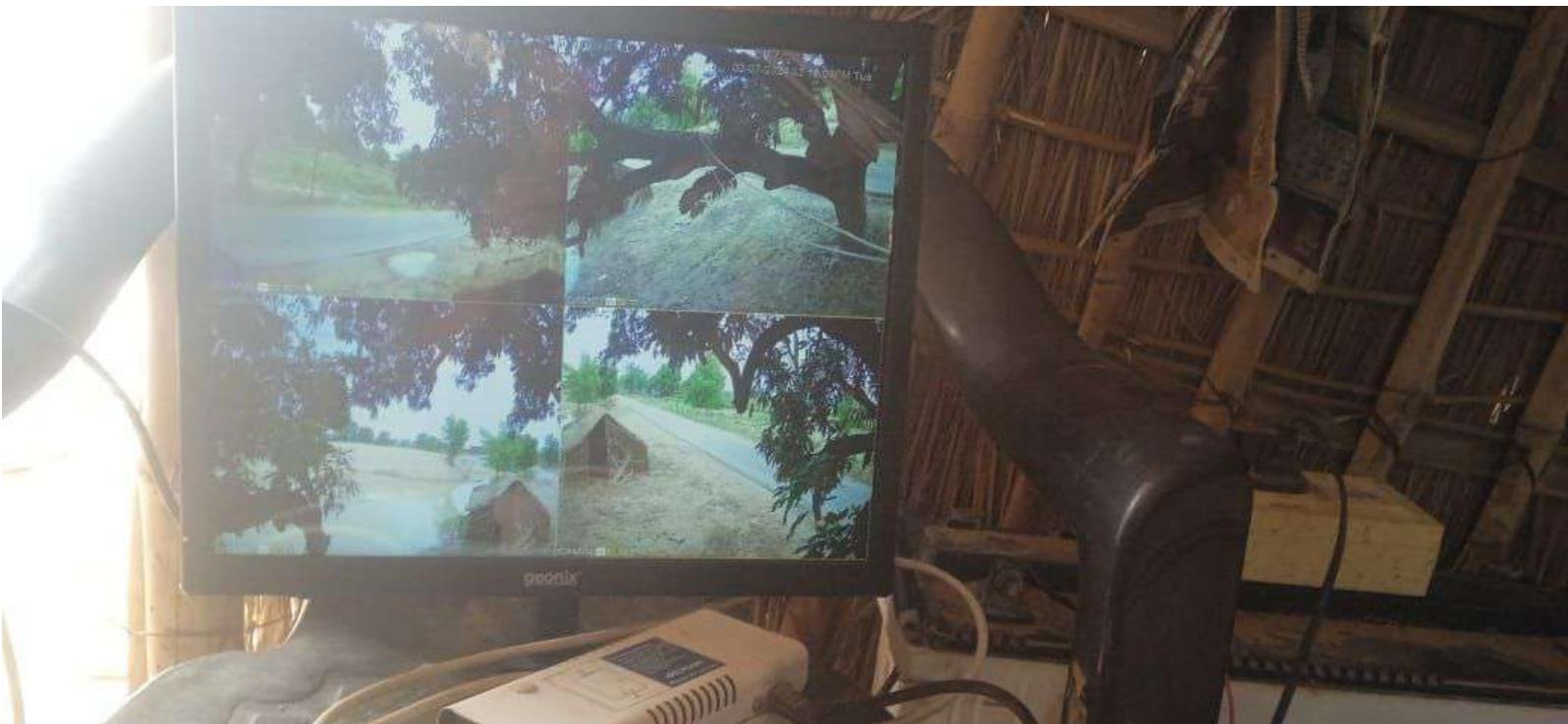


Sh 71, Parsedha, Uttar Pradesh 212621, India

Lat 25.72539° Long 80.750373°

Thursday, 05/02/2026 01:26 PM GMT +05:30

ANNEXURE NO. R-8(COLLY)





ANNEXURE NO. R-09 (COLLY)
Licensee Details

Please be informed that the system of security papers is to be implemented across the state from April 15, 2023. For this purpose, to request security papers online, apply to the District Mining Officer by visiting "Request to DMO for Security Paper".

It is mandatory for the storekeeper/saffron dealer to enter the License ID on the generated Transportation Form (Form-C). The eForm-C will be valid only for the storage for which the License ID was issued. Any eForm-C that does not include the License ID will be invalid for storage.

Licensee id : 31432407990112

1. Licensee id: 31432407990112
2. Originating District: FATEHPUR
3. Tehsil: Fatehpur
4. Village: BAHADURPUR
5. Name Of Licensee: MAYAK KUMAR DIWEDI
6. Mobile Number: 7267059037
7. Licensee Address: VILLAGE ADAMPUR SAIBASI MAJARE SARKANDI FATEHPUR
8. Email id: mayarkdwivedi895@gmail.com
9. Type Of Mineral: Morrurum
10. Sanction Capacity In : 50000
(Cubic Meter/Ton for Silica Sand /Diaspore/Pyrophyllite)
11. Apply Quantity for Transportation : 66446
In (Cubic Meter/Ton

for Silica sand/Diaspore/Pyrophyllite)

12. Actual Storage Allow Quantity By DMO) : 66446
In (Cubic Meter/Ton for Silica sand/
Diaspore/Pyrophyllite)
13. Quantity Transported in (Cubic Meter : 64908
/Ton for Silica sand/Diaspore/Pyrophyllite)
14. Quantity balance for Transportation in : 1538
(Cubic Meter/Ton for Silica sand/
Diaspore/Pyrophyllite)



TRUE TYPED COPY



भूतत्व एवं खनिकर्म निदेशालय उत्तर प्रदेश
DIRECTORATE OF GEOLOGY AND MINING UTTAR PRADESH

LICENSEE

Licensee Details

सूचना के माध्यम से सूचित किया जाता है कि दिनांक 15 मार्च 2023 को प्रदेश भर में Security पैपर की आवश्यकता को पूरा करने के लिए गान्धिकाइन प्रायम को Security Paper की मांग हेतु अनुरोध पत्र "Request to DMO for Security Paper" पर आकर आवेदन करने।

अनुदान/अनुमति/अनुमति के लिए अनुरोध पत्र (eForm-C) में निर्दिष्ट सभी शर्तों को पूरा करने के लिए अनुरोध पत्र (eForm-C) को भेजा गया है। अनुरोध पत्र (eForm-C) को भेजने के लिए अनुरोध पत्र (eForm-C) को भेजा गया है। अनुरोध पत्र (eForm-C) को भेजने के लिए अनुरोध पत्र (eForm-C) को भेजा गया है।

Licensee Id: 31432407990112



1. Licensee Id:	31432407990112	2. Originating District:	FATEHPUR
3. Tehsil:	Fatehpur	4. Village:	BAHAURPUR
5. Name of Licensee:	MAYAR KUMAR DIXIT	6. Mobile Number:	7257059037
7. Licensee Address:	VILLAGE ADAMPUR SADASA MAJARE SARKASDI FATEHPUR	8. Email Id:	mayarkumar1995@gmail.com
9. Type Of Mineral:	Marum	10. Sanction Capacity In (Cubic Meter/Ton for Silica sand/Dispore/Pyrophyllite):	50000 50000
11. Apply Quantity for Transportation In (Cubic Meter/Ton for Silica sand/Dispore/Pyrophyllite):	66446	12. Actual Storage/Allow Quantity By DMG In (Cubic Meter/Ton for Silica sand/Dispore/Pyrophyllite):	66446 66446
13. Quantity Transported In (Cubic Meter/Ton for Silica sand/Dispore/Pyrophyllite):	64908	14. Quantity balance for Transportation In (Cubic Meter/Ton for Silica sand/Dispore/Pyrophyllite):	1538 1538

DATED: 05.02.2026

Sharma

TRUE COPY